

1	2	3	4	5	6	7	8	9
24.	Uttar Pradesh	556.18	1295.32	0.00	0.00	576.60	0.00	250.32
25.	West Bengal	297.06	411.06	0.00	167.24	16.92	21.50	26.95
26.	DVB (DESU)	0.00	1267.25	0.00	0.00	246.18	0.00	35.06
27.	UTC	0.00	1.36	0.00	0.00	7.06	0.00	0.00
28.	Daman & Diu	0.00	2.85	0.00	0.00	0.00	0.00	0.02
29.	Pondicherry	0.00	3.29	0.00	0.00	0.00	0.00	1.15
30.	DNH	0.00	0.14	0.00	0.00	0.00	0.00	0.00
Total		2031.95	6312.98	188.92	513.39	2000.11	181.02	500.37

Cumulative as on 31st December, 1997 : Rs. 11,728.74 Crores.

Statement-II

Details of the receivables by SEBs as on 31.3.1997

Sl. No.	Name of SEBs	Amount
1.	APSEB (A)	999.90
2.	ASEB (U)	403.54
3.	BSEB (P)	1209.44
4.	GEB (A)	1065.25
5.	HSEB (A)	514.38
6.	HPSEB (A)	59.47
7.	KEB (U)	1090.13
8.	KSEB (U)	301.75
9.	MPEB (U)	1778.54
10.	MSEB (A)	2534.50
11.	MESEB (A)	79.87
12.	OSEB (P)	301.04
13.	PSEB (A)	418.92
14.	RSEB (A)	794.51
15.	TNEB (A)	746.32
16.	UPSEB (A)	3956.04
17.	WBSEB (A)	828.44
Total		17082.04

A - Audited
U - Unaudited
P - Provisional

[Translation]

Ownership Rights for Forest Land in M.P.

2869. SHRI GAURI SHANKER CHATURBHUIJ BISEN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal have been received by the Union Government from the State Governments after the enforcement of the Forest Conservation Act to give ownership rights to those persons who have forest land under their possession;

(b) if so, the details thereof, State-wise;

(c) the dates on which the proposals were sent by the Madhya Pradesh Government alongwith the amount of land sought to be freed from this Act;

(d) whether the proposals sent by the Government of Madya Pradesh have been cleared by the Union Government;

(e) if so, the details thereof; and

(f) if not, the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) So far 17 proposals from eight different State/UT Governments namely; Arunachal Pradesh, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Rajasthan and Andaman & Nicobar Island have been received for regularisation of encroachments over forest land. Out of these, five proposals have been formally approved under the Forest (Conservation) Act, 1980 by the Ministry as per following details:

Andaman & Nicobar Island	1,367 ha.
Gujarat	10,900.47 ha.
Karnataka	17,848.83 ha.
Kerala	28,588.159 ha.
Madhya Pradesh	1.03 lakh ha. (approximately)

(c) to (f) The Government of Madhya Pradesh had earlier submitted proposals for diversion of approximately 2.73 lakh hectares of forest land for regularisation of encroachments in different districts of the State vide letter dated 23.5.1989. Formal approval in respect of approximately 1.03 lakh hectares of forest land out of the above has already been accorded by the Ministry in July 1990. Subsequently, the State Government has submitted proposals for regularisation of encroachments over approximately 1.81 lakh hectares of additional forest area vide letter dated 5th December, 1995. In respect of this proposal, the State Government has been asked to furnish a status report on compliance of the conditions stipulated while approving earlier proposal for regularisation of encroachments in July 1990. This issue has been taken up at the level of Chief Secretary, Madhya Pradesh recently. In the absence of such details from the State Government it could not be possible for the Ministry to take any final decision on this proposal.

Declaration of Roads as National Highways in M.P.

2870. SHRI MOTILAL VORA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the names of those roads in Madhya Pradesh which were recommended to be declared as National Highways by the National Transport Committee in 1984 and the names of the highways on which work has already been started; and

(b) the time by which the work is likely to be started and completed for remaining highways?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) A Statement is attached.

(b) The remaining proposals would be considered for declaration as National Highways in the subsequent plans subject to availability of adequate funds.

Statement

Routes proposed by National Transport Policy Committee (NTPC) for declaration as National Highways in Madhya Pradesh

S. No.	Route	Approx. Length (KM) in M.P.	Remarks
1	2	3	4
1.	Gwallor-Jhansi-Khajuraho-Rewa	285	Yet to be declared
2.	Nagpur-Obaidullaganj	295	Since declared as a NH
3.	Jabalpur-Shahadol-Ambikapur-Gumbra	512	Yet to be declared
4.	Raipur-Varanasi	425	Yet to be declared

1	2	3	4
5.	Ahmedabad-Indore-Dewas-Bhopal	299	Indore-Ahmedabad declared. Dewas Bhopal is yet to be declared as a NH.
6.	Nizamabad-Jagdalpur	210	Since declared as a NH
7.	Rajamundry-Jagdalpur	180	Yet to be declared
8.	Behrampur-Raipur	90	Yet to be declared
9.	Jaipur-Kota-Baiora	66	Since declared as a NH
		2362	

[English]

Multi Access Rural Radio Solar System

2871. SHRI ARJUN SETHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether almost all the MARR solar system of telephones installed in the villages under TDM Balasore (Orissa) are out of order;

(b) if so, the reasons therefor and the steps taken by the Government in this regard;

(c) the total number of village public telephones installed/working under the TDM, Balasore; and

(d) the total amounts incurred by the government of such installations during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) : (a) No. Sir. As on 30.6.98 out of 880 MARR PTs 125 are faulty.

(b) Out of 125, majority are faulty because of hardware faults in base station units. The faulty BSUs are being repaired by the manufacturers under Annual Maintenance Contract.

(c)	Installed	Working
MARR PTs	880	755
O/H PTs	705	582
	1585	1337

(d) Total amount incurred by the Government for such installation for last three years is Rs. 6,73,60,400/-.

[Translation]

Upgradation of Girls Schools

2872. DR. PRABHA THAKUR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: